

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

Appeal No. 172 of 2016 & IA No. 362 of 2016

Dated : 05th July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Madhya Pradesh Power Management Co. Ltd.

...Appellant(s)

Versus

Sasan Power Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant

:

Mr. K.K.Agrawal, MPPMCL
Mr. G.Umapathy
Mr. M.G.Ramachandran
Ms. Poorva Saigal for Raj. & HPPC

Counsel for the Respondent(s)

:

Mr. Alok Shankar for TPDDL
Mr. Rajiv Srivastava for R-3 to R-6, UPPCL
Mr. J.J.Bhatta, Sr. Advt.
Mr. Vishrov Mukherjee
Mr. Janmali M.

ORDER

Mr. G. Umapathy, learned counsel for the appellant, who was petitioner before the Central Commission, has been heard. The appeal is **admitted**.

Various counsels appearing for various respondents, except Respondent Nos. 9 & 10, have accepted notice. Issue notice to R-9 & R-10, returnable within two weeks from today. Counter affidavit/reply be filed within three weeks from today and rejoinder, if any, be filed, within a week thereafter.

Dasti service permitted.

IA No. 362 of 2016, praying for exemption from filing certified copy of the Impugned Order, has been moved. Considering the matter, the same is hereby exempted. The said IA is hereby disposed of.

Post the matter on **04th August, 2016.**

(I. J. Kapoor)
Technical Member
sh/kt

(Justice Surendra Kumar)
Judicial Member